

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 194/2000
in
O.A. NO. 2429/1996

New Delhi this the 13th day of July, 2000.

(2A)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Union of India ... Applicant

(By Shri P.S. Mahendru, Advocate)

-Versus-

N. P. Dubey ... Respondent

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Present application seeks review of an order which has been passed during the period the advocates were on strike. The order under review has been passed in the absence of parties and their advocates in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987. All that is sought to be done by filing the present review application is to re-argue the O.A. on merits. The same, we are afraid, is not the ambit and scope of a review application. The same is accordingly rejected.

V. K. Majotra

(V. K. Majotra)

Member (A)

Ashok Agarwal

(Ashok Agarwal)

Chairman

/sns/